

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No.7577 of 2020

Binod Saw @ Vinod Saw @ Binod Sao **Petitioner**
Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Dharmendra Kr. Malityar, Adv.
For the State : Mrs. Shweta Singh, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/25.03.2021: Heard learned counsel for the petitioner and learned counsel for the State.

The present application has been filed for grant of regular bail to the petitioner in connection with Nawalsahi P.S. Case No.74 of 2018 corresponding to G.R. No.787 of 2018 (S.T. Case No.15 of 2019), registered under Section 304B/34 of the Indian Penal Code, pending in the court of the learned District and Additional Sessions Judge-II, Koderma.

Learned counsel for the petitioner has submitted that the petitioner is in custody since 03.09.2018. The petitioner is the husband of the deceased and he has falsely been implicated in this case. Further, it is stated that out of nine charge-sheeted witnesses, only six witnesses have been examined, although the charge has been framed on 05.03.2019. On the above facts, the prayer for bail has been made.

On the other hand, counsel for the State has opposed the prayer for bail.

Considering the material available on record and the fact that the trial is in advance stage, this Court is not inclined to enlarge the petitioner on bail, at this stage.

Accordingly, the present bail application is, hereby, rejected.

However, the trial court is directed to conclude the trial as early as possible, preferably within six months from the date of receipt/production of a copy of this order.

(Rajesh Kumar, J.)